

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
MAHABALI INNOVATIVE TECHNOLOGIES PVT LTD**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mahabali Innovative Technologies Pvt Ltd
2.	Date of incorporation of corporate debtor	01/05/1996
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33005MH1996PTC099218
5.	Address of the registered office and principal office (if any) of corporate debtor	Monarch House Mastermind II Aarey Milk Colony Mayur Nagar Goregaon (E) Mumbai Mh 400065 In
6.	Insolvency commencement date in respect of corporate debtor	12/04/2022
7.	Estimated date of closure of insolvency resolution process	10/10/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	KAIRAV ANIL TRIVEDI IBBI/IPA-002/IP-N00728/2018-2019/12332
9.	Address and e-mail of the interim resolution professional, as registered with the Board	23 A 5 th floor Jyoti Bldg, Barquatali Dargah Margh , Wadala(E),Mumbai,400037. kairavtrivedi2002@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	413-414, Shramjeevan B5, Opp. Lodha., New Cuffe Parade, Wadala(E),Mumbai,400037. kairavtrivedi2002@yahoo.co.in
11.	Last date for submission of claims	27/04/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink:... https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **Mahabali Innovative**

Kavir A. Trivedi



Technologies Pvt Ltd vide order, CP(IB)No.4479/MB-IV/2019 u/s 7 of IBC dated 12/04/2022
Certified True Copy received on 13/04/2022 and CIRP Initiated by IRP from 13/04/2022.

The Creditors of Mahabali Innovative Technologies Pvt Ltd, are hereby called upon to submit their claims with proof on or before **27/04/2022** to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date 13/04/22

Place: Mumbai

Kairav A. Trivedi



Kairav Anil Trivedi – Interim Resolution Professional
Reg no:- IBB/PA-002/IP-N00728/2018-2019/12332

● PRADHANMANTRI SANGRAHALAYA INAUGURATED AT TEEN MURTI ESTATE

Every govt, every PM has contributed in taking India to current heights: Modi

'Most PMs came from ordinary families, should inspire youth'

DIVYA A
New Delhi, April 14

PRIME MINISTER NARENDRA Modi said Thursday that every government, every Prime Minister of independent India has contributed to nation building, taking the country to the heights where it is today. He said barring one or two exceptions — he did not elaborate but it appeared to be a reference to the period of the Emergency — the country has a "glorious tradition of strengthening democracy in a democratic way".

Inaugurating the Pradhanmantri Sangrahalaya at Teen Murti Estate in New Delhi, the Prime Minister said the museum is a living reflection of the shared heritage of each government. He recalled how most Prime Ministers came from ordinary families. "It gives confidence to the youth of the country that even a person born in an ordinary family can reach the highest positions in the democratic system of India," he said.

Members of the Gandhi family, who were invited to the event, did not attend. Those present on the occasion included Atal Bihari Vajpayee's daughter Namita Bhat-tacharya, Lal Bahadur Shastri's

son Anil Shastri and grandson Adarsh Shastri, PV Narasimha Rao's grandson NV Subhash, and family members of Charan Singh and Morarji Desai. Also present were Rajya Sabha vice-chairman Harivansh, ministers G Kishan Reddy, Meenakshi Lekhi, Arjun Meghwal and V Muraliedharan.

"Barring one or two exceptions, we have a glorious tradition of strengthening democracy in a democratic way. So it's our responsibility also to strengthen democracy through our efforts," Modi said.

Calling India "loktantra ki janani" (the mother of democracy), he said, "The great feature of India's democracy is that it has been continuously changing with the passage of time. In every era, in every generation, there has been an effort to make it more empowered."

"Desh aaj jis unchayi par hai, wahan tak use pahunchaane mein samtantra Bharat ke baad bani pratyek sarkar ka yogdaan hai. Maine Lal Qila se bhiyeh baat kayi baar dohraayi hai. Aaj yeh sangrahalaya bhi pratyek sarkar ki sanjha virasat ka jeevnt pratibimb ban gaya hai (Every government formed after Independence has contributed in taking India to the heights where it is today. I have said this from the Red Fort several times. This museum is a living reflection of the shared heritage of each government)," he said.

Choosing to inaugurate the museum on BR Ambedkar's



Prime Minister Narendra Modi and Congress chief Sonia Gandhi at an event to mark B R Ambedkar's 131st birth anniversary in Parliament on Thursday.

ANIL SHARMA

The great feature of India's democracy is that it has been continuously changing with the passage of time. In every era, in every generation, there has been an effort to make it more empowered.

He also made a mention of the NDA government announcing November 26 as Constitution Day, and called the museum "the next step in the effort to honour the Constitution of India".

He greeted families of the former Prime Ministers: "Desh ke har pradhan mantri ne samvidhaan sammat loktantra ke lakshyon ki poorti mein bharsakyogdaan diya hai (Every Prime Minister of the country has contributed immensely towards achieving the goals of constitutional democracy)."

"To remember them is to know the journey of independent India. People coming here will be familiar with the contribution of the former Prime Ministers of the country, their background, their struggles and creations," he said.

Speaking to *The Indian Express* on the sidelines of the event, Adarsh Shastri called the museum an "excellent initiative by the PM". He said, "It is important for people to understand the contribution of all

PMs, not just one ideology or one family. Such museums exist in many countries but we never had one. This will fill that gap."

Shastri's family has donated his charkha (which came as a wedding gift), his badminton racket and some important letters. Morarji Desai's Bhagavad Gita, Gandhi topi, pen and rudraksh mala find a place in the gallery dedicated to him, while there are some handwritten diaries by Chandra Shekhar on display, besides Vajpayee's Bharat Ratna medal, spectacles, wrist watch and some letters.

N V Subhash, who is also Telangana BJP spokesperson, said, "There is space for all PMs here — whether they were at the top post for six months or six years. It's as if my grandfather has got his due 18 years after his death. For all these years, it felt as if this place belonged to the Gandhi family; now, it belongs to all PMs."

Union Culture Minister G Kishan Reddy, in his address, said: "We adopted the Constitution given by BR Ambedkar in 1950. Since 2019, after Article 370 was abrogated, we have one nation, one Constitution." On the museum, he said this "should have been done a long time ago but has now been done under PM Modi's guidance."

The 10491 sq-metre museum, built at a cost of ₹306 crore, has 43 galleries, with a capacity to hold 4,000 visitors at a time.

Female executives confront equity pay gap

JEFF GREEN
April 14

THE LATEST PARADOX for female executives is that the higher they climb the corporate ladder, the worse the pay disparity becomes, due largely to receiving smaller equity grants than their male counterparts. Now, one woman who has experienced this problem firsthand is teaching others how to close the gap.

Brooke Harley, an executive in the early days at Lululemon Athletica, last month rolled out an eight-hour, \$99 class on negotiating the equity portion of annual compensation through her education start-up ClassRebel. She credits her personal fortune to her insistence on getting double the stock options she was offered at the athletic clothing retailer. Harley isn't alone. Carta, an equity management platform, launched a similar class in late March that has attracted 80,000 people, the company said.

While it's well known that women in the US typically make about 83 cents for every dollar a man earns, that's just base salary. As women increasingly populate the C-suite, the compensation mix weighs toward stock or options and the disparity to their male peers grows. In 2020, for example, women in the top ranks of S&P 500 leadership earned only 75% of male executives, the widest gap in nine years, with most of the disparity from gains in stock ownership, according to Morningstar. The differences only increase for women of colour.

"We don't think education solves bias, it doesn't," said Harley, who initially formed ClassRebel in 2019 to help women gain an edge in start-up funding — another area where women trail men in early equity



participation. "But it imbues people with the confidence to push against it."

Part of the problem is that while women are making it to the C-suite, it's often to jobs such as the head of human resources or chief marketing officer, said Joseph Blasi, a professor at Rutgers University, who specialises in equity compensation. Those positions typically come with lower stock grants than roles that more

often go to men such as those running business units. "The guidelines that are out there for the jobs where women are more common have lower and unfair levels of equity grants," Blasi said. "If you imitate what your competitors are doing, you're imitating disparity."

The average dollar value of equity compensation in 2018 for men was \$104,902, almost

four times the \$23,361 for women, he said, based on his analysis of data from the General Social Survey, a report from the University of Chicago dating back to 1972. About 16% of women were part of a company equity plan and 6% received stock options compared to 24% and 11% for men, respectively, Blasi said, also citing data from 2018, the most recent available.

Until now, few options have existed for basic education on what to ask for in terms of equity compensation, said Jane Alexander, the chief marketing officer at Carta. Only about 27% of the equity granted in 2021 went to women, even though they represent almost half the workforce, Carta data show. Latinas get the lowest share. These classes have struck a nerve: the Carta class is proving more popular than Carta's other

offerings and more people are finishing it, Alexander said.

"You kind of have to learn through trials, as a woman — you learn by bad situations, sometimes," said Victoria Eisen, 33, director of learning and development at a custom framing startup company, who took the first ClassRebel unit. "It's helpful to learn from women, and also women who have been burned by the system."

Companies have a responsibility to help level the playing field, said Caprice Young, who was among the 40 or so people signed up on Zoom for the inaugural ClassRebel unit on equity compensation in mid-March. The 56-year-old Yale graduate, whose jobs have included the superintendent for several charter school systems, but is also the chair of the environmental, social and governance committee on the board of ALC, a private company that provides school transportation for vulnerable students.

—BLOOMBERG

China's 'Zero Covid' mess proves autocracy hurts everyone

THE NEW YORK TIMES
April 14

LONG BEFORE THE "zero Covid" policy, China had a "zero sparrow" policy.

In the spring of 1958, the Chinese government mobilised the entire nation to exterminate sparrows, which Mao declared pests that destroyed crops. All over China, people banged on pots and pans, lit firecrackers and waved flags to prevent the birds from landing so they would fall and die from exhaustion. By one estimation, nearly two billion sparrows were killed nationwide within months.

The near extinction of sparrows led to insect infestations, which ruined crops and contributed to the Great Famine, which starved tens of millions of Chinese to death in the next three years.

The fear in China now is that the "zero Covid" policy has become another Mao-style political campaign that is based on the will of one person, the country's top leader, Xi Jinping — and that it could end up hurting everyone.

Just as Mao and his lieutenants ignored the Opposition to their anti-sparrow policy from scientists and technocrats, Beijing has ignored experts' advice that China abandon its costly strategy and learn to coexist with the coronavirus, especially a milder, if more infectious, variant.

Instead, Beijing insists on fol-



In this photo released by China's Xinhua News Agency, Covid-19 patients leave a makeshift hospital at the National Exhibition and Convention Center in Shanghai, on Thursday

AP

lowing the same playbook from 2020 that relies on mass testing, quarantine and lockdowns. The approach has put hundreds of millions of lives on pause, sent tens of thousands to makeshift quarantine camps and deprived many non-Covid patients of medical treatments.

"They're not countering the pandemic. They're creating disasters," Ye Qing, a law scholar who is known by his pen name, Xiao Han, wrote in an online article that was swiftly deleted.

Xi is keen to stick to the strategy because he is seeking a third term at an important Communist Party congress later this year. He wants to use China's success in containing the virus to prove that its top-down governance model is superior to that of liberal democracies.

"This disease has been politicised," Zhu Weiping, an official in Shanghai's disease control apparatus, told a person who complained about the city's response to the outbreak. In a recorded phone conversation, the official said she had advised the government to let people with no or mild symptoms quarantine at home and focus on vaccination drives. But no one listened, she said.

"You're driven crazy by this?" she asked the caller. "Professional institutions like us are going crazy, too." The recording was shared widely before it was censored. As the Omicron variant spreads, about 373 million people in 45 Chinese cities were under either full or partial lockdowns as of Monday, according to estimates by economists at the investment bank Nomura.

 AXIS FINANCE LIMITED CIN: U65921MH1995PLC212675 Regd. Office: Axis House, C-2, Wadia International Centre, P. B. Marg, Worli, Mumbai - 400025 Tel: 022-43255004, Email ID: info@axisfinance.in, Website: www.axisfinance.in					
FINANCIAL RESULTS FOR THE YEAR ENDED MARCH 31, 2022					
Sr. No.	Particulars	Quarter ended March 31, 2022	Quarter ended March 31, 2021	Year ended March 31, 2022	Year ended March 31, 2021
		Audited	Unaudited	Audited	Audited
1	Total Income from Operations	42,896.85	28,771.95	1,51,067.44	1,02,916.47
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	13,064.74	8,786.14	46,403.18	26,232.81
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	13,064.74	8,786.14	46,403.18	26,232.81
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	9,759.42	6,510.28	34,633.94	19,462.03
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	9,780.72	6,512.77	34,635.68	19,464.19
6	Paid up Equity Share Capital	53,851.25	48,225.00	53,851.25	48,225.00
7	Reserves (excluding Revaluation Reserve)	1,65,261.50	96,023.05	1,65,261.50	96,023.05
8	Securities Premium Account	62,535.63	28,217.50	62,535.63	28,217.50
9	Net Worth	2,19,112.75	1,44,248.05	2,19,112.75	1,44,248.05
10	Paid up Debt Capital/Outstanding Debt	14,73,626.02	9,63,368.79	14,73,626.02	9,63,368.79
11	Outstanding Redeemable Preference Shares	-	-	-	-
12	Debt Equity Ratio	6.73	6.68	6.73	6.68
13	Earnings Per Share (of ₹ 10/- each) (for continuing and discontinued operations)				
	1. Basic:	1.91	1.35	7.08	4.04
	2. Diluted:	1.91	1.35	7.08	4.04
14	Capital Redemption Reserve	-	-	-	-
15	Debt Redemption Reserve**	-	-	-	-
16	Debt Service Coverage Ratio#	-	-	-	-
17	Interest Service Coverage Ratio#	-	-	-	-
# Not required to be disclosed as per Regulation 52(4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015					
** Not Applicable					
Notes:					
1. The above is an extract of the detailed format of quarterly/annual financial results filed with the Stock Exchanges under Regulation 52 of the Listing Regulations. The full format of quarterly/annual financial results are available on the websites of the BSE Limited (www.bseindia.com) and Axis Finance Limited (www.axisfinance.in).					
2. The above financial results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on April 14, 2022 and are reviewed/audited by the statutory auditor, as required under the Regulations.					
3. For the items referred in Regulation 52(4) of the Listing Regulations, the pertinent disclosures have been made to the BSE Limited and can be accessed on www.bseindia.com.					
4. Previous period / year figures have been regrouped / rearranged wherever necessary to conform to the current period/year figures.					
For and on behalf of Board of Directors					
AXIS FINANCE LIMITED Sd/- Bipin Kumar Saraf Managing Director & CEO DIN: 06416744					
Place: Mumbai					
Date: April 14, 2022					

Kolkata office space leasing likely to reach pre-Covid levels in just 6-9 months

FE BUREAU
Kolkata, April 14

WITH OFFICE SPACE leasing activity in Kolkata witnessing a good recovery, real estate developers are expecting that the leasing activity to return to pre-pandemic levels in the next six to nine months.

Kolkata's office leasing activity in the first quarter of the year saw an 84% year-on-year growth. Total office leasing for the quarter was observed at 0.2 million square feet in Kolkata, led by technology firms (33%), flexible space operators (25%), and BFSI companies (19%), according to a report by CBRE.

CBRE, in its report, said office leasing activities in India regis-

tered a growth of 97% to 11.4 million square feet on a year-on-year basis. Bangalore, Hyderabad and Chennai dominated development completions, accounting for a cumulative share of about 70%.

Merlin Group, one of the leading real estate players, expects office space leasing activity in Kolkata to return to pre-pandemic levels in the next six to nine months. "Office space demands are coming back. A lot of leasing activities are being taken place. As the pandemic is over now, gradually companies are reopening their offices, inspiring employees to work from office," Saket Mohita, managing director, Merlin Group, told reporters on Thursday.

Form No. INC-26	
(Pursuant to rule 30 the Companies (Incorporation) Rules, 2014)	
Advertisement to be published in the Newspaper for change of registered office of the company from one state to another	
NOTICE	
BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR, WESTERN REGION, MUMBAI	
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014	
-AND-	
In the matter of	
In the matter of M/S EQUOTIENT TECHNOLOGIES PRIVATE LIMITED (CIN : U72300MH2013PTC241305) having its Registered Office at 602 B WING, RAHEJA REFLECTION, BURLINGTON COURT, THAKUR VILLAGE, BORIVALI(E), MUMBAI MAHARASHTRA-400066, INDIA	
Notice is hereby given to the General Public that the company proposes to make application to the Central Government, under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 13 th APRIL, 2022 To enable the company to change its registered office from "State of Maharashtra" to the "State of Uttar Pradesh"	
Any person, whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/ her objections supported by an affidavit stating the nature of his/ her interest and grounds of opposition to the Regional Director, Western Region, EVEREST 5TH FLOOR, 100 MARINE DRIVE, MUMBAI-400002, MAHARASHTRA within fourteen days of the date of Publication of this notice with a copy to the applicant company at its Registered Office at the address mentioned below.	
602 B WING, RAHEJA REFLECTION, BURLINGTON COURT, THAKUR VILLAGE, BORIVALI(E), MUMBAI MAHARASHTRA-400066, INDIA	
For and on behalf of the Applicant	
BY ORDER OF THE BOARD	
EQUOTIENT TECHNOLOGIES PRIVATE LIMITED	
NISHA GOENKA DIRECTOR DIN: 05100341	
Place: Mumbai	
Date: 13/04/2022	

FORM A	
Public Announcement	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF	
MAHABALI INNOVATIVE TECHNOLOGIES PVT LTD	
Relevant Particulars	
1. Name of corporate debtor	Mahabali Innovative Technologies Pvt Ltd
2. Date of incorporation of corporate debtor	01/05/1996
3. Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33005MH1996PTC099218
5. Address of the registered office and principal office (if any) of corporate debtor	Monarch House Mastermind II Aarey Milk Colony Mayur Nagar Goregaon (E) Mumbai Mh 400065 In
6. Insolvency commencement date in respect of corporate debtor	12/04/2022
7. Estimated date of closure of insolvency resolution process	10/10/2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	KAIRAV ANIL TRIVEDI IBB/PA-002/JP-N00728/2018-2019/12332
9. Address and e-mail of the interim resolution professional, as registered with the Board	23 A 5th floor Jyoti Bldg, Barquatali Dargah Margh , Wadivali(E), Mumbai, 400037. kairavtrivedi2002@yahoo.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	413-414, Shrawanagar, Opp. Lotha, New Cuffie Parade, Wadivali(E), Mumbai, 400037. kairavtrivedi2002@yahoo.co.in
11. Last date for submission of claims	27/04/2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: ... https://bbi.gov.in/home/downloads Physical Address: NA
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Mahabali Innovative Technologies Pvt Ltd vide order, CP/IB/No.4473/MB-IV/2019 us 7 of IBC dated 12/04/2022 Certified True Copy received on 13/04/2022 and CIRP Initiated by IRP from 13/04/2022.	
The Creditors of Mahabali Innovative Technologies Pvt Ltd, are hereby called upon to submit their claims with proof on or before 27/04/2022 to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.	
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.	
Submission of false or misleading proofs of claim shall attract penalties.	
Date: 13/04/22	Kairav Anil Trivedi - Interim Resolution Professional
Place: Mumbai	Reg no:- IBB/PA-002/JP-N00728/2018-2019/12332

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF	
M/S ATAHRAVA METALS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	M/S. ATAHRAVA METALS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	01.11.2015
3. Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, MUMBAI, Under the Companies Act 1956
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74800MH2015PTC269756
5. Address of the registered office and principal office (if any) of corporate debtor	102, A-wing, Bonzer Avenue CHS, Katrap Road, Near Hatt Bungalow & Old Petrol Pump, Badlapur East Thane - 421503
6. Insolvency commencement date in respect of corporate debtor	Order Delivered on 25.03.2022 (Received by IRP on 13.04.2022)
7. Estimated date of closure of insolvency resolution process	180 days from date of commencement of resolution process - is 10.10.2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	UDAY SHREERAM SAKRIKAR REG NO. IBB/PA-001/JP-P01230/2018-19/11927
9. Address and e-mail of the interim resolution professional, as registered with the Board	303 RAHUL VIHAR A, LANE NOS 8 DAHANUKAR COLONY KOTHRUD PUNE 411038. Email - ipudaysakrikar@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	303 RAHUL VIHAR A, LANE NOS 8 DAHANUKAR COLONY KOTHRUD PUNE 411038. Mobile No. 7028023182 Email - ipudaysakrikar@gmail.com
11. Last date for submission of claims	28.04.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: - https://bbi.gov.in/home/downloads Physical Address: - N/A
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S. ATAHRAVA METALS PRIVATE LIMITED on 25.03.2022 (Received on 13.04.2022).	
The creditors of M/S. ATAHRAVA METALS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 28.04.2022 to the interim resolution professional at the address mentioned against entry No. 10.	
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.	
Submission of false or misleading proofs of claim shall attract penalties.	
Date - 15.04.2022	UDAY SHREERAM SAKRIKAR
Place - PUNE	IBB/PA-001/JP-P01230/2018-19/11927

 Chola शोभामंडलम इन्ड्स्ट्रीयॅट् अँड फायनान्स कंपनी लिमिटेड कोर्पोरेट कार्यालय : ३ ला मजला, डेअर हाउस, नं. २, एच.एच.जी. रोड रोड, चेन्नई - ६०००१४ ग्राहक कार्यालय : १०१/१०३, १ ला मजला, कला माय्या मल्लारवालय, मंगलेश रोड, मंगुल्लुर चव्हे समोर, तारु पेरियम, मुंबई-४०००१४
सुदीपन
हा वर्तमानपत्रांत १४.०४.२०२२ रोजी प्रकाशित झालेल्या अनु.क्र. १ कर्जदार (१) नितीन ए. सत्रा, २) मुस्जी पी. शाह, ३) शील एम. सत्रा, कर्ज खाते क्र. एक्सओएचएएमआय०००००८६४४२१ आणि एएससीएसएएमआय००००१३९६६९५ च्या संबंभातील कच्चा सूचनेचा कृपया संदर्भ घ्यावा. कच्चापत्री तारीख ११.०४.२०२२ ऐवजी ११.०४.२०२२ अशी वाचण्यात यावी. अन्य सर्व तपशील आहेत तसेच राहतील.
दिनांक : १५.०४.२०२२
सही/ – प्राधिकृत अधिकारी
मे. चोलामंडलम इन्ड्स्ट्रीयॅट् अँड फायनान्स कंपनी लिमिटेड

फॉर्म ए	
जाहीर उद्घोषणा	
(इंसाईन्ह्मनी अँड बँकस्टरी चीर्ष ऑफ इंडिया (इंसाईन्ह्मनी रिझाल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन-२) नियुक्तेजन, २०१६ च्या रेग्युलेशन ६ अन्वयेत)	
महाबली इन्डोलेट्रिड् टेक्नॉलॉजिज प्रा. लि. च्या धनकांची माहितीकरिता	
संबंधित तपशील	
१) कॉर्पोरेट कर्जदाराचे नाव	महाबली इन्डोलेट्रिड् टेक्नॉलॉजिज प्रा लि
२) कॉर्पोरेट कर्जदाराच्या स्वापनेची तारीख	०१/०५/१९९९
३) कॉर्पोरेट कर्जदार च्या अंतर्गत स्वापित/नॉदीणीकृत आहे ते प्राधिकरण	आरओसी-मुंबई
४) कॉर्पोरेट कर्जदाराच्या कॉर्पोरेट आयडेंटिटी नंबर/लिमिटेड लायाबिलिटी आयडेंटिफिकेशन नंबर	यु३३००एमएफ९१९९१पीटीसी९९२१८
५) कॉर्पोरेट कर्जदाराच्या नॉदीणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) झाला पत्ता	मोनाच हाऊस मास्टरमाईड II ओरि मिक्स कॉलनी मगुर नगर गोरगाव(पू.), मुंबई एमएच ४०००६५ आबएच १२/०४/२०२२
६) कॉर्पोरेट कर्जदाराच्या बाबतली नदारी सुरू होण्याची तारीख	११/०१/२०२२
७) नदारी निर्णय प्रक्रिया समाप्तीची अंदाजित तारीख	११/०१/२०२२
८) अंतिम निर्णय व्यवसायिक म्हणून कठी करणाऱ्या प्राधिकृत प्रतिनिधीचे नाव आणि नोंदीणी क्रमांक	केतव अनिल त्रिवेदी आयबीबीआय/आयपीए-००२/आयपीए-एन००७८८/२०१६-२०१९/१२३३२
९) बौद्धिकते नोंदीणीकृत अंतिम निर्णय व्यवसायिकांचा पत्ता आणि ई-मेल	२३ ए प्वा मजला ज्योती इमारत, बकतअली दग्राह मार्ग, बदायला(पू.), मुंबई ४०००३७ kaibraivredि2002@yahoo.co.in
१०) अंतिम निर्णय व्यवसायिकांची टक्कणवळण करण्याकरिता वापरवयाचा पत्ता आणि ई-मेल	४१३/४१४, ब्रम्हजीन बी., लोपामसोर, न्यू कफ पोस्ट, बदायला(पू.), मुंबई-४०००३७. kaibraivredि2002@yahoo.co.in
११) दावे सादर करणाऱ्यातील अंतिम ताथीथ	२७.०४.२०२२
१२) अंतिम निर्णय व्यवसायिकांनी निश्चित केलेले कलम २१ च्या पोट-कलम (१)ए) च्या खंड (बी) अंतर्गत धनकांचे अर्ज, असल्यास	वाचिचे नाव प्रत्यक्ष पत्ता : प्रता
१३) एका वागीतील धनकांचे प्राधिकृत प्रतिनिधी म्हणून कृती करण्यासाठी उल्लेखा नदारी व्यवसायिकांची नावे (प्रत्येक सांगाठी तीन नावे)	१.प्रता २.प्रता ३.प्रता
१४) (ए) संबंधित फॉर्म आणि (बी) प्राधिकृत प्रतिनिधीचे तपशील येथे उल्लेख आहेत :	वेबसाईट: https://ibbi.gov.in/home/downloads प्रत्यक्ष पत्ता : प्रता

यादारे सूचना देण्यात येते की, राष्ट्रीय कंपनी विधी न्यायाधिकरण यांनी १२/०४/२०२२ रोजी आयबीबीसीचा कलम ७ अन्वये आदेश, सीपी(आयबी) क्र. ४४०५/एमबी/आयबी/२०१९ द्वारे **महाबली इन्डोलेट्रिड् टेक्नॉलॉजिज प्रा.लि.**चे निर्णय नदारी निर्णय प्रक्रिया सुरू करण्याचे आदेश दिले आहेत. प्रमाणित सत्य ही ११/०४/२०२२ रोजी प्राप्त झाली आणि आयआयटीद्वारे १३/०४/२०२२ रोजीपासून सीआयआयपी सुरू केले.

महाबली इन्डोलेट्रिड् टेक्नॉलॉजिज प्रा.लि. च्या धनकांना यादारे अंतिम निर्णय व्यवसायिकांकडे (आयआयपी) बाब १० समोरीत पत्त्यावर २७/०४/२०२२ रोजी किंवा त्यापूर्वी त्यांच्या दाव्यांचे पुरावे सादर करण्यास सांगण्यात येते. नितीन धनकांनी पुराव्यांवर त्यांचे दावे केवळ इलेक्ट्रॉनिक माध्यमातून सादर करावेत. अन्य सर्व धनकांनी पुराव्यांवर त्यांचे दावे व्यक्तित्वा, टपालाने किंवा इलेक्ट्रॉनिक माध्यमातून सादर करावेत.

दाव्यांचे खाते किंवा दिशामूलक कारगारे पुरावे सादर करणे म्हणजे दंडास आमंत्रण देणे ठरेल.

दिनांक : १३/०४/२०२२

ठिकाण : मुंबई

रवि. नं. आयबीबीआय/आयपीए-००२/आयपी-एन००७८८/२०१६-२०१९/१२३३२

SIEMENS

खबरदारी सूचना

कंपनीची खासील भाग प्रमाणपत्रे हरवली असल्याचे /महाळ शाल्याचे नोंदविले गेले आहे आणि हयात सदवयस कंपनीला भाग प्रमाणपत्रांची दुसरी पत्र (नकल) देण्याची विनंती केली आहे.

यादारे सूचना देण्यात येत आहे की जर कंपनीला ही सूचना प्रकाशित झाल्यापासून १५ दिवसाच्या आत वाढ आक्षेप न मिळाल्यास सदवयसा भाग प्रमाणपत्रांची दुसरी पत्र (नकल) आणि/किंवा पुढीकरण पत्र देण्यासाठी प्रक्रिया चालू करेल आणि सदवयसा भाग प्रमाणपत्रांची दुसरी पत्र (नकल) आणि/किंवा पुढीकरण पत्र दिल्यानंतर खाली नमुद केलेल्या भाग प्रमाणपत्रांच्या संदर्भात कंपनी कोणतेही दावे (हक्क) ग्राह्य यथगार नाही:

फोल्डो क्रमांक	भागधाराकाचे नाव	भाग प्रमाणपत्र क्रमांक	लिशिष्ट क्रमांक	भागाची संख्या
एसआयएन०००३४२९	जे एस चौधरी	०००४२७५२	२१२४१६६ – २१२५६१५	४५०
	संतोषकुमारी जे चौधरी	बी००४५३६६८	१७७९८३०२ – १७७९८७५९	४५०

दिनांक : १४ एप्रिल २०२२	सीमेन्स लिमिटेड करिता
सीमेन्स लिमिटेड	केतन ठाकर
कॉर्पोरेट ओळख क्रमांक : L28920MH1957PLC010839	कंपनी सचिव
नॉंदणीकृत कार्यालय : विलां अरोरा, लेखल २१, भूखंड क्र. १०८०, ८. अनी वेडॉट गेड, वरळी, मुंबई – ४०० ०३०	
दूरध्वनी : +९१ २२ ६२५९ ७०००; फॅक्स : +९१ २२ २४३६ २७३	
संकेतस्थळ : www.siemens.co	
ईमेल : Corporate-Secretariat.in@siemens.com / www.siemens.co.in/contact	

जाहिर नोटीस

तमाम जनतेस आमचे अशिल विरस फ्रान्सिस घोन्सालविस आणि मिलेश लॉरिन्स घोन्सालविस दोन्ही रा. : मराठी शाळेजवळ, ऑबेंडकर रोड, गोखिवरे, ता. वसई, जि. पालघर ह्यांचे सांगण्यावरून कळविण्यांत येत आहे की, श्री. अजयकुमार श्रीवास्तव, सध्याचे वय सुमारे ५० वर्षे, ह्यांनी सन २००६ मध्ये आमच्या अशिलाना त्यांचा राहता पत्ता लक्ष्मी पार्क, वालीव, वसई रोड पुर्व, ता. वसई, जि. पालघर असा दिला होता. परंतु ते सदर पत्त्यावर राहत नाही. त्यांचा सध्याचा पत्ता आमचे अशिलानीं प्रस्तुत करून ही २०१७ पासून मिळत नाही. तरीही सदर व्यक्तीची व त्यांच्या सध्याच्या पत्त्याची माहिती असल्यास त्यांनी ती कृपया आम्हास आमचे पत्ता – ‘नोहा’, पापडी पोस्ट ऑफिस जवळ, पो. पावडी, ता. वसई, जि. पालघर ४०१२०७ येथे रजिस्टर पोस्टाने १५ दिवसांचे आत कळवावे.

सही/ –
जुईली परब (अॅडव्होकेट)

मुंबई कर्ज वसुली न्यायाधिकरण क्र. २ मध्ये
३ रा मजला, एफटीएएल भवन, कुलाबा मार्केट, कुलाबा, मुंबई-४०० ००५
मूळ अर्ज क्र. २५३ सन २०१८ समसन्
परि क्र. १६अर्जदार विरुद्ध
मे. ओम्पिन्टेड इन्फोसॉल्युशन्स लिमिटेड (आईएन) (रिवाळखोरीतील) आणि अन्य ...प्रतिवादी
१. ज्याअर्थी वरील नावाचे अर्जदारांनी नमूद इतर अनुतोष आणि चावू आणि भविष्यातील व्याज, खर्चासह एकत्रित रकमेच्या वसुलीसाठी सदर न्यायाधिकरणात वरील उद्देष्टित अर्ज दाखल केला आहे.
२. ज्याअर्थी साधारण रक्कपात समनसची बनावणी परिणामकारक झालेली नाही आणि ज्याअर्थी समनानिष्ठ न्यायाधिकरणाद्वारे पर्यायी बनावणीकरिता अर्ज संमत करण्यात आला आहे.
३. तुम्हाला सदर न्यायाधिकरणसमक्ष व्यक्तिः वा बलिदानद्वारे लेखी विवरणपत्र/म्हणणी दाखल करण्यासाठी आणि विनंतीप्रमाणे अनुतोष का मंजूर करू नवे याची कारणे दर्शविण्यासाठी १९ मे, २०२२ रोजी स. १०.३० उपस्थित राहण्याचे निदेश दिले आहेत.
४. सूचना घ्यावी की, कच्चापत्र उरल्यास, तुमच्या अनुस्थितीत अर्जाची सुनावणी होईल आणि निर्णयित असेल.
माध्या हस्ते आणि सदर न्यायाधिकरणाच्या शिक्क्याने ३१ जानेवारी, २०२२ रोजी दिले/जाते.
सही/ – प्रकारी प्रबंधक कर्ज वसुली न्यायाधिकरण क्र. II, मुंबई
प्रति, ओम्पिा हेमानी, १, चंद्र प्रभा, भागशाली लेन, घाटकोपर(पूर्व), मुंबई-४०० ०७७
...प्रतिवादी क्र. ५

८ नवशक्ति मुंबई, शुक्रवार, १५ एप्रिल २०२२

जाहीर सूचना

या द्वारे सूचित करण्यात येते की श्रीमती अनुपमा मंडलोई, निवासी भारतीय, या सदसिका क्रमांक बी / ३०४, ३ रा मजला, १ रा तिलक की अपॉरेटिव्ह होसिंग सोसायटी लिमिटेड, वारी रोड, वसोबा, अंधेरी (पश्चिम) , मुंबई ४०० ०१४, च्या मालक आहेत आणि ज्यांच्याकडे पत्र फुलली पेड अप समभाग ज्यांचे मूळ प्रतकी रु ५० /- (रुपये पन्नास फक्त) इतके आहे आणि ज्यांचा अनुक्रमांक ८४ ते ८५ (दोन्ही क्रमांकांसह) समभाग प्रमाणपत्र क्रमांक १७ ते सदरील सोसायटी यांनी जारी केले आहे, ज्यांनी सदरील सदोक्त कारनामा दिनांशिक १७ मे २००३ प्रमाणे खेरीदले घेतली असून सदर कारनामा मुद्रांकित आणि नोंदीणीकृत पावती क्रमांक ३५४५ दिनांशिक २४/०५/२००३ प्रमाणे अनुक्रमांक बिडीआर ४ - ०४५२५ - २००३ अनुसार, आणि त्यासह सदरील सदोक्त खेरीदले घेण्याच्या आधी या सदसिकेच्या संदर्भात कागदांपांची एक साखळी आहे ज्यात विक्रीसाठी कारनामा दिनांशिक १० सप्टेंबर १९८८ जो के. गेह्जा कन्स्ट्रक्शन लिमिटेड आणि समीर चंद्रकांत प्रधान यांच्या दरम्यान निष्पादित करण्यात आला होता, तो उपलब्ध नाही. आणि शोध घेऊनही तो सापडून आलेला नाही. आणि तो महाळ झाला आहे. त्यामुळे श्रीमती अनुपमा मंडलोई यांनी कागदपत्रे महाळ झाल्याची तक्रार वसोबा पोलीस ठाणे, अंधेरी पश्चिम मुंबई ४०० ०५३ येथे दिली असून तिचा क्रमांक ५५२/१४. ४. २०२२ असा आहे. जर कोणत्याही व्यक्तीला सदरील हरवलेली कागदपत्रे आढळली असतील किंवा सदरील कागदपत्रे त्यांच्या ताब्यात असतील तर त्यांनी ती निम्नस्वाक्षरीकार यांच्याकडे ही सूचना प्राप्त झाल्याच्या तारखेपासून सादर करावीत, अन्यथा असे समजाविले वेईल की हरवलेली कागदपत्रे महाळ झाली आहेत आणि हरवली आहेत आणि ती सापडत नाहीत.

दिनांक : १५ एप्रिल २०२२

जय हरवानसिंग ओच्छाजी

एम कॉम, एल एल एम

स्वाक्षरी / –

वकील

नॉंदणी क्रमांक : एम ए एच / ८७६ / २००२.

अनुक्रमांक ६५७५५

प्लॉट क्रमांक : १२४, १ ला मजला,

जुहू स्क्विम, गुलमोहर क्रॉस रोड क्रमांक १०

मुंबई ४०० ०४९

जाहिर सूचना

सूचना यादारे देण्यात येते की, मी श्री. मिहिर गौतम राजत, मयत डॉ. गौतम मनोहर राजत यांचा मुलगा, मंडलोई, निवासी भारतीय, या सदसिका क्रमांक बी / ३०४, ३ रा मजला, १ रा तिलक की अपॉरेटिव्ह होसिंग सोसायटी लिमिटेड, वारी रोड, वसोबा, अंधेरी (पश्चिम) , मुंबई ४०० ०१४, च्या मालक आहेत आणि ज्यांच्याकडे पत्र फुलली पेड अप समभाग ज्यांचे मूळ प्रतकी रु ५० /- (रुपये पन्नास फक्त) इतके आहे आणि ज्यांचा अनुक्रमांक ८४ ते ८५ (दोन्ही क्रमांकांसह) समभाग प्रमाणपत्र क्रमांक १७ ते सदरील सोसायटी यांनी जारी केले आहे, ज्यांनी सदरील सदोक्त कारनामा दिनांशिक १७ मे २००३ प्रमाणे खेरीदले घेतली असून सदर कारनामा मुद्रांकित आणि नोंदीणीकृत पावती क्रमांक ३५४५ दिनांशिक २४/०५/२००३ प्रमाणे अनुक्रमांक बिडीआर ४ - ०४५२५ - २००३ अनुसार, आणि त्यासह सदरील सदोक्त खेरीदले घेण्याच्या आधी या सदसिकेच्या संदर्भात कागदांपांची एक साखळी आहे ज्यात विक्रीसाठी कारनामा दिनांशिक १० सप्टेंबर १९८८ जो के. गेह्जा कन्स्ट्रक्शन लिमिटेड आणि समीर चंद्रकांत प्रधान यांच्या दरम्यान निष्पादित करण्यात आला होता, तो उपलब्ध नाही. आणि शोध घेऊनही तो सापडून आलेला नाही. आणि तो महाळ झाला आहे. त्यामुळे श्रीमती अनुपमा मंडलोई यांनी कागदपत्रे महाळ झाल्याची तक्रार वसोबा पोलीस ठाणे, अंधेरी पश्चिम मुंबई ४०० ०५३ येथे दिली असून तिचा क्रमांक ५५२/१४. ४. २०२२ असा आहे. जर कोणत्याही व्यक्तीला सदरील हरवलेली कागदपत्रे आढळली असतील किंवा सदरील कागदपत्रे त्यांच्या ताब्यात असतील तर त्यांनी ती निम्नस्वाक्षरीकार यांच्याकडे ही सूचना प्राप्त झाल्याच्या तारखेपासून सादर करावीत, अन्यथा असे समजाविले वेईल की हरवलेली कागदपत्रे महाळ झाली आहेत आणि हरवली आहेत आणि ती सापडत नाहीत.

दिनांक : १५ एप्रिल, २०२२

सही/ –
श्री. मिहिर गौतम राजत
मयत डॉ. गौतम मनोहर राजत यांचा मुलगा
११-आय, राजत बंगला, ३रा मजला, कोलीवाडी, सिताराम पोद्दार मार्ग, मुंबई ४००००२

दिनांकित सदर १५ एप्रिल, २०२२

फॉर्म जी (सुधारित)*	
स्वाम्यत्वाच्या अभिव्यक्तीकरिता आमंत्रण	
इंसाईन्ह्मनी अँड बँकस्टरी (इंसाईन्ह्मनी रिझाल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सने नियुक्तेजन, २०१६ च्या रेग्युलेशन ३११ (१) अंतर्गत)	
संबंधित तपशील	
१. कॉर्पोरेट क्णकांचे नाव	मॅकटॅर पेटरालिअल लिमिटेड
२. कॉर्पोरेट क्णकांच्या स्वापनेची तारीख	०४.०५.२००७
३. प्राधिकरणा च्या अंतर्गत कॉर्पोरेट क्णकां स्वापित/नॉदीणीकृत आहेत	कंपनी प्रबंधक, महाराष्ट्र, मुंबई
४. कॉर्पोरेट क्णकांचा कॉर्पोरेट आयडेंटिटी नंबर /लिमिटेड लायाबिलिटी आयडेंटिफिकेशन नंबर	यु१११२एमएच२०००पीटीसी१७०५६२
५. कॉर्पोरेट क्णकांचा नोंदीणीकृत कार्यालयाचा आणि व्यवसायाच्या ठिकाणाचा पत्ता (जर असल्यास)	८३-८७, ८ ला मजला, मिसल टॉवर, बी सिंग, नॉरमन पॉइंट, मुंबई ४०००२१
६. कॉर्पोरेट क्णकांचे इन्साईन्ह्मनी सुरू होण्याची ताथीथ	आदेश दिनांक: ३१.०८.२०२० आदेशा प्रमाण: ७७.०१.२०२०
७. स्वाम्यत्वाच्या अभिव्यक्तीकरिता आमंत्रणाची तारीख	नोव्हेंबर १४, २०२२ (१५ एप्रिल, २०२२ रोजी सुधारित)
८. सहितेचे निर्णय (आयबीबीआय/आयपीए-००२/आयपीए-एन००७८८/२०१६-२०१९/१२३३२) अन्वये निर्णय अर्जदारांकरिता पात्रता येथे उल्लेख आहे	ईमेल द्वारे समील ग्राम:
९. कलम २१ ए अन्वये लागू असलेले अपात्रतेची प्रमाणाके येथे उल्लेख आहेत	ईमेल द्वारे ग्राम: irp.mpl@gmail.com
१०. स्वाम्यत्वाच्या अभिव्यक्ती मिळव्याची अंतिम तारीख	११ मे, २०२२
११. प्रास्ताविक रिझाल्युशन अर्जदारांनी तात्पुरती सूची जारी करण्याची तारीख	११ मे, २०२२
१२. तात्पुरत्या सूचीच्या जारीसाठी आक्षेप उभा करण्याची अंतिम तारीख	२१ मे, २०२२
१३. प्रास्ताविक रिझाल्युशन अर्जदारांनी अंतिम सूची जारी करण्याची तारीख	२६ मे, २०२२
१४. प्रास्ताविक रिझाल्युशन अर्जदारांना माहिती लेख, इलेक्ट्रानुस मॅट्रिक्स व रिझाल्युशन प्लानची विनंती जारी करण्याची तारीख	२१ मे, २०२२
१५. रिझाल्युशन प्लॅन, इलेक्ट्रानुस मॅट्रिक्स, इन्फोमेशन मेमोरेंडम आणि पुढील माहिती केली जावेली मिळविण्याची पध्दत	संभाष्य रिझाल्युशन अर्जदार यांनी येथे ईमेलवर विनंती करावी irp.mpl@gmail.com
१६. रिझाल्युशन प्लॅनस च्या क्णकांची अंतिम तारीख	२० जून, २०२२
१७. रिझाल्युशन प्रोफेशनल्सना रिझाल्युशन प्लॅन उभा करण्याची पध्दत	इलेक्ट्रॉनिक फॉर्म ईमेल आयडी irp.mpl@gmail.com येथे आणि हार्ड कॉपी आणि पासपोर्ट साईटवर्ड पेनड्राईव्ह मोहोरबंद लिफाफ्यामध्ये स्वीड पोस्ट किंवा हॅण्ड डिलिव्हरी द्वारे
१८. निवाड्य प्राधिकरणाला मंजुरीसाठी रिझाल्युशन प्लॅन उभा करण्याची अंतिम तारीख	२६ जून, २०२२
१९. रिझाल्युशन प्रोफेशनल्सना नवे नॉंदणी क्रमांक	कु. किंकुचा त्रैसवाल आयबीबीआय/आयपीए-००२/आयपीएन००५४२/२०१७-१८/११४०९
२०. मंडळाच्या नोंदीणीसुसर रिझाल्युशन प्रोफेशनल्सचे नाव, पत्ता व ईमेल	कु. किंकुचा त्रैसवाल २०४, कांनन अपार्टमेंट, घनतोली, टिकेकर रोड, नागपूर, महाराष्ट्र ४४० ०१२. ईमेल: tscapinikush@gmail.com
२१. रिझाल्युशन प्रोफेशनल्सवरून वापरण्याचा पत्ता व ई-मेल	कु. किंकुचा त्रैसवाल २०४, कांनन अपार्टमेंट, घनतोली, टिकेकर रोड, नागपूर, महाराष्ट्र ४४० ०१२. ईमेल: irp.mpl@gmail.com
२२. पुढील तपशील येथे उल्लेख	बकल प्रमाणे
२३. प्रत्यक्ष जीच्या प्रकाशनाची तारीख	१५ एप्रिल, २०२२

दिनांक: १५ एप्रिल, २०२२	सही/ – कु. किंकुचा त्रैसवाल रिझाल्युशन प्रोफेशनल
ठिकाण: नागपूर	मॅकटॅर पेटरालिअल लिमिटेड
	आयबीबीआय/आयपीए-००२/आयपीएन००५४२/२०१७-१८/११४०९ ईमेल: irp.mpl@gmail.com
नोट: सदर फॉर्म हा समनानीचे एससीएलटी द्वारे मंजूर सीआयआयपी प्रक्रियाच्या पूर्वी करिता येथे वाढविण्याच्या अधीन जारी केला आहे.	

सांकेतिक कच्चा सूचना

शाखा कार्यालय : आयसीआयसीआय बँक टॉवर्स, बांद्रा (पूर्व), मुंबई- ४०००५१

कॉर्पोरेट कार्यालय : आयसीआयसीआय एचएफसी टॉवर, जेजी नगर, अंधेरी कुर्ला रोड, अंधेरी पूर्व, मुंबई- ४०००५९

शाखा कार्यालय : २ रा मजला, ऑफिस क्र. २०३, साई मिड्रास, पटियाला हाऊस समोर, नगर, मनमाड पोअड, सावेडी, अहमदनगर-४१४००३

शाखा कार्यालय : १ला मजला, ऑफिस क्र.२३, २४, २५, सातारा सीटी बिल्डिंगस सेंटर, एस क्र. २८३/१, ए, अंतिम प्लॉट क्र.-२९९, उप प्लॉट क्र.१, राधिका रोड, करंजे तर्फे सातारा-४१५००२

शाखा कार्यालय : २ रा मजला, कनाले प्लाझा, ८२ रेल्वे लाईन्स, सोलापूर ४१३००१

शाखा कार्यालय : १ ला मजला, गोकुळ रोगेन, प्लॉट क्र २५ व २६, झेंडा चौक, धरमपेट, नागपूर-४४००११.

ज्याअर्थी, निम्नस्वाक्षरीकार हे आयसीआयसीआय होम फायनान्स कंपनी लिमिटेडचे प्राधिकृत अधिकारी या नात्याने सिस्कुयुटायझेशन अँड रिक्न्स्ट्रक्शन ऑफ फायनान्सिअल असेट्स् अँड एक्नोसिमेंट ऑफ सिस्कुयुटि इंटेरेस्ट अँक्ट, २००२, कलम १३ (१२) आणि सिस्कुयुटि इंटेरेस्ट (एक्नोसिमेंट) कल्ल, २००२ सहवाचता नियम ३ अन्वये ग्राम अधिकारांचा वापर करून मागणी सूचना जारी करून खालील नमूद कर्जदारास सूचनेतील नमूद रकमेची परतफेड सदर सूचना प्राप्तीच्या ६० दिवसांत करण्यात सांगितले होते.

रकमेची परतफेड करण्यास कर्जदार असमर्थ उरल्याने, कर्जदार आणि सर्वसामान्य जनतेस याद्वारे सूचना देण्यात येते की, निम्नस्वाक्षरीकारांनी खाली वर्णन करण्यात आलेल्या मिळकतीच्या सांकेतिक कच्चा त्याला/तिला प्रदान करण्यात आलेल्या अधिकारांचा वापर करून सदर अँक्टच्या कलम १३(४) अंतर्गत सहवाचता सदर रकमेच्या नियम ८ अन्वये खालील नमूद तातखेस घेतला आहे. विशेषतः कर्जदार आणि सर्वसामान्य जनतेस याद्वारे इशारा देण्यात येतो की, सदर मिळकतीशी कोणताही व्यवहार करू नवे आणि सदर मिळकतीशी करण्यात आलेला कोणताही व्यवहार हा आयसीआयसीआय होम फायनान्स कंपनी लिमिटेडच्या भाराअधीन राहिले.

सुमनेतील रक्कम (रु.)			
क्र. २०४ पहिला मजला, साई प्रकाश कोरगाव	१७-११-२०२१	अहमदनगर-	
१५/१/२४ अहमदनगर- ४२३६०१. सीमाबद्ध द्वारे- उत्तर: पी. ३, दक्षिण: एफ. क्र. २०३, पूर्व: जिना, पश्चिम: ता. कच्चाची तारीख- १०-एप्रिल-२२	रु. १८,५४,४४३/-	बी	
क्र. २०४ पीआय क्र. ०६ दुरगा मजला साईकाय	१७-११-२०२१	अहमदनगर-	
पार्टमेंट कोरगाव अहमदनगर- पी. क्र. १५/१/२४ अहमदनगर- ४२३६०१. सीमाबद्ध द्वारे- उत्तर: पी. ३, दक्षिण: एफ. क्र. २०३, पूर्व: जिना, पश्चिम: रस्ता.	रु. १७,६७,९२८/-	बी	
कच्चाची तारीख- १०-एप्रिल-२२			
टीएएस क्र. ११९ दुरगा मजला, वाड्डा ता. खटाव जि.	२८-०९-२०२१	सातारा-बी	
सातारा ना सातारा- ४१५००१ सीमाबद्ध द्वारे: उत्तर: लगत मिल्कत, दक्षिण: लगत मिल्कत, पूर्व: लेन, पश्चिम: लगत मिल्कत.	रु. १५,७६,५६०/-		
कच्चाची तारीख- ११-एप्रिल-२२			
टीएएस क्र. १३९ लोअर ग्राउंड अपर ग्राउंड १ला मजला, बुडू ता. खटाव जि. सातारा ना सातारा-४१५००१. सीमाबद्ध द्वारे: उत्तर: लगत मिल्कत, दक्षिण: लगत मिल्कत, पूर्व: रडो, पश्चिम: लगत मिल्कत.	२८-०९-२०२१	सातारा-बी	
कच्चाची तारीख- ११-एप्रिल-२२	रु. २४,५७,५८६/-		
व. क्र. १११/३४ शेणवले वस्ती जुना वन रडो म्हसोबा	१७-११-२०२१	अहमदनगर-	
परीवारखण्ड, मौजे शिर्डी, ता. राहता जि. अहमदनगर.	र. २२,०३,३९०/-	बी	
व. क्र. १११/३४ पी राहता- ४२३६०१. सीमाबद्ध द्वारे- उत्तर: ता. दक्षिण: रस्ता, पूर्व: एफ. क्र. १११/३४पी, पश्चिम: व. क्र. १११३४पी. कच्चाची तारीख- १०-एप्रिल-२२			
स्ट कोल्हार बी.के. ता. राहता गट क्र. ३९/२ भाग	१८-०१-२०२२	अहमदनगर-	
अहमदनगर महानगर ४१३७७०. सीमाबद्ध द्वारे- उत्तर: पी. क्र. १११, दक्षिण: पी. क्र. ६७, पूर्व: रस्ता, पश्चिम: पी. प्लॉट.	रु. २७,५६,०७६/-	बी	
कच्चाची तारीख- १०-एप्रिल-२२			
प्लॉट क्र. ६३२, ६३४, ६३५ सातवा हॅवेन, प्लॉट ५३	२०-११-२०२१	सोलापूर-बी	
प्लॉट ५३१, ५३२, ५३३ लाईन सोलापूर शहर एसआर क्र. ११५/१/ आणि ८३१६१ सोलापूर-४१३००१. सीमाबद्ध द्वारे- उत्तर: जिना, दक्षिण: मार्जिन स्पेस, पूर्व: पल्लं क्र. ३१, पश्चिम: खुली प्लॉट-२२	रु. ३७,५६,७२२/-		
कच्चाची तारीख- १२-एप्रिल-२२			
पंचायत घर क्र. २६/२२०४ प्लॉट क्र. ०८ साई नगर उत्तर बाजू	२८-०९-२०२१	सोलापूर-बी	
पंचायतनावाद जि. उस्मानाबाद सल्ले क्र. १६९ २ १	रु. ३०,३३,०४१/-		
पंचायतनावादा- ४१३००१. सीमाबद्ध द्वारे- उत्तर: पखळ गाँव, दक्षिण: सल्ले क्र. १६९ २ १ उभेश स्वामी दक्षिण बाजू			
१, पूर्व: १ मीटर रुंद रस्ता, पश्चिम: साहाजी पवार उमीन.			
कच्चाची तारीख- १२-एप्रिल-२२			
पखळीय अपार्टमेंट मौजा बाबुलखेडा मानेवाडा डांड आटा	२७-०६-२०२१	नागपूर-बी	
ल. लेआउट मंडळ नगरां ११ संगेतो प्लॉट क्र. २६	रु. ५३,०२,५६५/-		
प्लॉट- ४४०००१ सीमाबद्ध द्वारे- उत्तर: प्लॉट क्र. २७, दक्षिण: प्लॉट क्र. २५, पूर्व: १० फूट रुंद गल्ली, पश्चिम: २५ फूट रुंद रस्ता. कच्चाची तारीख- १३-एप्रिल-२२			